[To be published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

No.64/2015

NOTIFICATION

New Delhi, the 13th August, 2015.

S.O……… (E). - In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, "Karnataka State Rural Livelihood Promotion Society", a body constituted by the Government of Karnataka in respect of the following specified income arising to the said body, namely:-

(a) amount received in the form of grants from the Government of India;
(b) amount received in the form of grants from the Government of Karnataka; and
(c) Interest earned on bank deposits.

2. This notification shall be effective subject to the conditions that the Karnataka State Rural Livelihood Promotion Society -

(a) Shall not engage in any commercial activity;
(b) Its activities and the nature of the specified income remain unchanged throughout the financial years; and
(c) Files return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the Income-tax Act, 1961.

3. This notification shall be applicable for the financial years 2013-14 to 2017-18.

[F.No.196/12/2014-ITA-I]
Deepshikha
DEEPSHIKHA SHARMA
Director to the Government of India

To

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